

III Treatment of Indian Survey Personnel by Pakistan

*625. **Shri D. C. Sharma:** Will the Prime Minister be pleased to state:

(a) whether it is a fact that Indian survey personnel on the West Bengal-East Pakistan border were ill-treated by Pakistan as reported in the Hindustan Times on the 28th September, 1961;

(b) whether it is also a fact that a protest has been lodged with Pakistan Government in this connection; and

(c) if so, the nature of reply received, if any?

The Deputy Minister of External Affairs (Shrimati Lakshmi Menon):

(a) and (b). Yes, Sir.

(c) A reply from the Government of Pakistan is awaited.

Shri D. C. Sharma: Was any protest lodged?

Shrimati Lakshmi Menon: Yes.

Shri D. C. Sharma: Has any reply been received?

Shrimati Lakshmi Menon: That is the second part of the answer. A reply is awaited.

Dr. Ram Subhag Singh: What is the nature of the ill-treatment that was meted out to the Survey team and may I know whether any compensation or anything of that nature has been claimed?

Shrimati Lakshmi Menon: They were arrested on the 4th of June. They were brought before a magistrate on the 20th of June. There was no charge-sheet against them. They were released on the 17th of July. They were put to all sorts of hardships and they were treated like criminals. Then, they were released.

Small Units in Kerala

*625A. { **Dr. Ram Subhag Singh:**
Shri P. G. Deb:

Will the Minister of Commerce and Industry be pleased to state:

(a) whether the Kerala State Government have decided to handover small units in the State Sector to private Industry; and

(b) if so, whether the prior sanction has been obtained from the Planning Commission?

The Minister of Industry (Shri Manubhai Shah): (a) and (b). A statement is laid on the Table of the House.

Statement

No, Sir. But some small schemes which have been started on a pilot basis as "commercial" schemes or "production cum Training" schemes and which have passed the stage of usefulness as service and training schemes are being allowed to be converted to co-operatives or sold over to private parties. This is entirely left to the discretion of the State Government concerned and no permission from Central Government is necessary.

Shri V. Eacharan: Which are the small units allowed to be formed as co-operatives and sold over to private parties?

Shri Manubhai Shah: That is what I have said. Proposals are under consideration. It is allowed to be transferred to both co-operatives as well as private parties.

Shri V. Eacharan: What are the industrial units which are proposed to be converted into co-operatives?

Shri Manubhai Shah: As far as we know from the Kerala State, some small pilot cycle units are proposed to be converted.